## HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

## **NOTIFICATION**

No: 3928 of 2025/RG/GS

Dated: 12.2025

In exercise of the powers conferred under the Article 225 of the Constitution of India and all other enabling provisions in this regard, High Court of J&K and Ladakh with the previous approval of Lieutenant Governor hereby makes the following amendment/insertion to the Jammu and Kashmir High Court Rules, 1999:-

"In Chapter-XV of the Jammu and Kashmir High Court Rules,

After Rule 176, a new rule 176-A is inserted as-

"Bail applications. - In every application for bail presented to the High Court the petitioner/applicant shall state whether similar application has or has not been moved to the Supreme Court, and if made shall state the result thereof. The petitioner/applicant shall also mention whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof. An application which does not contain this information shall be placed before the Bench with the necessary information."

By Order.

(M. K. Sharma) Registrar General

Dated:/2.12.2025

No:- 78686-711/RG/GS

## Copy to the:-

1999:-

- Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar;
- 2. Secretary to Hon'ble Mr./Mrs. Justice
  - . for information of their Lordships.
- 3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
- Director, J&K Judicial Academy, Jammu; Registrar Rules, High Court of J&K and Ladakh, Jammu;
- Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
- 7. Registrar Judicial, High Court Wing Jammu/Srinagar; .. for information.
- 8. CPC, e-Courts, High Court of J&K and Ladakh, Jammu for information.
- 9. Joint Registrar, Legal Section, High Court of J&K and Ladakh, Jammu for information and necessary action.
- 10. Manager, Government Press, Jammu/Srinagar for Information and with the request to publish
- the same in the next issue of Government Gazette.

  11. Incharge NIC, High Court of J&K and Ladakh, Jammu for information and with the request to upload the same on the official website of the High Court.
- 12. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping record of the same.

13, Order File,